

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 270 of 2018

IN THE MATTER OF:

Jai Mahal Hotels Pvt. Ltd.

....Appellant

Vs.

Rajkumar Devraj & Ors.

....Respondents

With

Company Appeal (AT) No. 271 of 2018

IN THE MATTER OF:

Rajkumar Vijit Singh & Anr.

....Appellants

Vs.

Rajkumar Devraj & Ors.

....Respondents

With

Company Appeal (AT) No. 329 of 2018

IN THE MATTER OF:

Rambagh Palace Hotel Pvt. Ltd.

....Appellant

Vs.

Rajkumar Devraj & Ors.

....Respondents

....contd.

Present:

For Appellants: **Dr. U. K. Chaudhary and Mr. Sanjiv Sen, Sr. Advocates with Ms. Manisha Chaudhary, Mr. Dhruv Gupta, Mr. Sayan Ray and Mr. Soumo Palit, Advocates**

For Respondents: **Mr. Salman Khurshid, Sr. Advocate with Mr. Abhishek K Rao, Mr. Shailesh Suman, Ms. Bhavya Bharti and Ms. Tushita Ghosh, Advocates**

ORDER

11.09.2019 - Heard Dr. U.K. Chaudhary, Learned Senior Counsel appearing on behalf of the Appellant – ‘Jai Mahal Hotels Pvt. Ltd.’. Hearing is concluded.

Post these appeals for further ‘hearing’ on **12th September, 2019** at **2.00 P.M.** on the top of the list for hearing other learned counsel for the parties.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ss/gc

Company Appeal (AT) Nos. 270, 271 & 329 of 2018